

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.473/2004

this the 4th day of March, 2004

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S. A. Singh, Member (A)

M.L.Sant,
S/o late Shri Mohan Lal,
Redt.Dy.Commissioner of Income Tax,
Ghaziabad.

Residential Address.

M.L.Sant,
SD-533, 'D' Block,
Shastri Nagar, Ghaziabad.

...Applicant.

(By Advocate:Shri G.D.Bhandari)

Vs.

Union of India Through

1. The Secretary,
Ministry of Finance,
Department of Revenue,
Central Board of Direct Taxes,
New Delhi.

2. The Chief Commissioner of Income Tax,
C.G.O.Complex, Hapur Chungi,
Ghaziabad.

3. The Chief Commissioner of Income Tax,
Meerut.

4. The Joint Commissioner of Income Tax,
C.G.O.Complex, Hapur Chungi,
Ghaziabad.

... Respondents.

O R D E R (ORAL)

By Shri Kuldip Singh

The applicant has filed this OA challenging the order of promotion to the post of Joint Commissioner of Income Tax. The Departmental Promotion Committee held on 08/09.01.2003 for promotion to the post of Joint Commissioner whereby, the applicant alleges, that his name has been ignored illegally and arbitrarily. It is also pointed out that respondents have excluded the name of applicant despite his name was cleared by the

hr

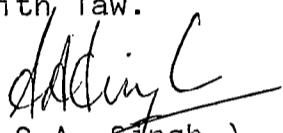
(3)

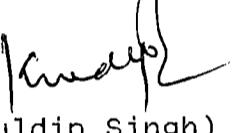
(2)

Vigilance, while many juniors to him have been promoted. In this regard, the applicant is stated to have made a representation, which has not yet been decided.

2. In the interest of justice, we find that this OA can be disposed of at the admission stage itself with the direction to the respondents to decide the representation of the applicant within a stipulated time.

3. Accordingly, we allow this OA and respondents are directed to dispose of the representation of the applicant within three month from the date of receipt of a copy of this order. If any grievance still survives, applicant is at liberty to file fresh OA in accordance with law.


(S.A. Singh)
Member (A)


(Kuldip Singh)
Member (J)

/kdr/